

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 133**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 20.02.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS**

For the Applicant:

Mr. Deepak Prakash, Ms. Divyangna Malik & Mr. Siddharth, Mr. A.K. Singh, Mr. Adarsh Tripathi & Mr. Anish Gupta, Advs.

For the RP:

Mr. Hitesh Kumar & Ms. Udit Singh, Advs.

For the ICICI Bank:

Mr. Ashish Dholakia, Ms. Padmaja Kaul, Mr. Yugank Goel & Mr. Aishwarya Chaudhary, Advs.

**ORDER**

**CA-255(PB)/2019**

Notice of the application.

Ld. Counsel for the RP accepts notice. Let the reply be filed within one week with a copy in advance to the counsel opposite. The applicant states that as per the record on the website the claim was accepted on 10.12.2018 but subsequently was rejected on 04.01.2019. Let the RP file an appropriate reply and give explanation and the present status and the claim with a copy in advance to the counsel opposite.

*R*

*m*

Rejoinder, if any, be filed before the next date of hearing with a copy in advance to the counsel opposite.

List on 14.03.2019.

**CA-199(PB)/2019**

Ld. Counsel for the RP has filed reply and a copy thereof has been furnished to the other side.

List on 14.03.2019.

Sd/—

**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**

20.02.2019  
Ritu Sharma

Sd/—

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**